



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 25746/ലെഗ്.സി2/2018/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 10
1196 മകരം 28
1942 മാഘം 21.

2021 ഫെബ്രുവരി 9-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No. 25746/Leg. C2/2018/Law.

*Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Tailoring Workers' Welfare Fund (Amendment) Ordinance, 2021 (3 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള തയ്യൽ തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 3 OF 2021

THE KERALA TAILORING WORKERS’ WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Tailoring Workers’ Welfare Fund Act, 1994.

Preamble.—WHEREAS, the Kerala Tailoring Workers’ Welfare Fund (Amendment) Ordinance, 2020 (28 of 2020) was promulgated by the Governor of Kerala on the 20th day of April, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session convened on the 24th day of August, 2020.

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Tailoring Workers’ Welfare Fund (Amendment) Ordinance, 2020 (66 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on 31st day of December, 2020 and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;



AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Tailoring Workers' Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 21st day of April, 2020.

2. *Act 16 of 1994 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Tailoring Workers' Welfare Fund Act, 1994 (16 of 1994) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3 .

3. *Amendment of section 7.*—In the principal Act, in section 7,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Every tailoring worker and every self employed person shall contribute to the Fund fifty rupees each per month and every employer, in respect of each tailoring worker engaged by him, shall contribute twenty five rupees per month.”;

(2) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Every employer shall, along with the amount of monthly contribution in respect of each tailoring worker engaged by him, pay to the Fund seventy five rupees including the amount of the workers' contribution:

Provided that, workers employed by the employer may remit the contribution by themselves, if they are prepared to remit it by themselves. In the case of such workers, it is sufficient for the employer to pay, employer's contribution only.”.

4. *Repeal and saving.*—(1) The Kerala Tailoring Workers' Welfare Fund (Amendment) Ordinance, 2020 (66 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

